

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 937
TO BE ANSWERED ON 02.12.2024**

BONDED LABOUR IN THE NORTH EASTERN REGION

937. SHRI PRADYUT BORDOLOI:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the details regarding the number of evaluatory studies conducted in the North Eastern Region (NER) over the last five years under the Central Sector Scheme for Rehabilitation of Bonded Labourer, State-wise;**
- (b) the details regarding the number of surveys to identify bonded labourers conducted in the NER since the above-mentioned scheme came into force, State-wise;**
- (c) the details regarding the amount disbursed to each State in the NER to generate awareness on bonded labour in the last five years, State-wise;**
- (d) the details regarding the progress made on setting up special fast track courts to deal with bonded labour specifically;**
- (e) whether the Government has operationalised a National Portal on Bonded Labour and if so, the details thereof and if not, the reasons therefor; and**
- (f) whether the Government has taken steps to create a national database to document the corpus of non-financial assistance provided to rehabilitated bonded labourers across the country, if so, the details thereof, if not, the reasons therefor?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SUSHRI SHOBHA KARANDLAJE)**

(a) to (c): Ministry of Labour and Employment is implementing a central sector scheme for rehabilitation of bonded labourer. The scheme is demand driven, where the funds are also provided to concerned states/union territories, on their request, for conducting survey in sensitive districts, evaluatory studies related to bonded labourers and awareness generation programme. The states/ union territories are requested regularly to submit proposals in this regard. During last five years, the Ministry has not received any such proposal.

(d): As per provisions under the Bonded Labour System (Abolition) Act, 1976, the state government may confer the powers of a Judicial Magistrate to an Executive Magistrate for the trial of offences under the Act. An offence under this Act may be tried summarily by a Magistrate.

(e) & (f): Ministry of Labour and Employment has finalised the agency for development of portal on bonded labour.
